

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. D.K. Agrawal .. Judicial Member

23.10.1990

Heard Mr. D.M. Thakkar and Mr. N.S. Shevde, learned advocates for the petitioner and respondents respectively. Application admitted. As the petitioner has died on 21.2.1990 and his ~~is~~ widow has been brought on record as a result of the amendment petition, for the ~~is~~ limited purpose of pecuniary benefits which are due to the petitioner, the case be posted for final hearing accordingly.

*DK Agrawal*

( D K Agrawal )  
Judicial Member

*Phir*

( P H Trivedi )  
Vice Chairman

\*Mogera

( 10 )

O.A./422/87

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman  
Hon'ble Mr.R.C.Bhatt : Judicial Member

14/02/1991

Learned advocate for the respondents

Mr.N.S.Shevde states that the case is under consideration,  
for which he seeks time. 15 days time allowed.

Registry to post the case accordingly.

*Neeru*  
( R.C.Bhatt )

Judicial Member

*Phewar*  
( P.H.Trivedi )  
Vice Chairman

AIT

O.A./422/87

with

CA/34/89

(11)

DATE   OFFICE REPORT

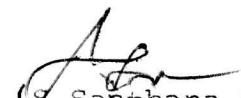
4.3.1991

Present: None for the applicant

Mr.N.S.Shevde, learned  
counsel for the respondent

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ORDER

Adjourned at the request of  
learned counsel for the respondents.



(S. Santhana Krishnan)  
Judicial Member



(M.M. Singh)  
Admv. Member

a.a.b.

OA/422/87

with

C.A. OA/34/89

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. R.C. Bhatt .. Judicial Member

26.3. '91

Mr. D.M. Thakkar learned advocate for the applicant and Mr. N.S. Shevde learned advocate for the respondents present. Mr. Shevde state that there is every prospect of settlement for which longer date may be given. Adjourned to 24th April 1991 for final hearing.

*RCB*

(R.C. Bhatt)  
Judicial Member

*DHT*

( P.H. Trivedi )  
Vice Chairman